

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

OA NO.3774/2018

NEW DELHI THIS THE 4TH DAY OF OCTOBER, 2018

**HON'BLE MR. K.N. SHRIVASTAVA, MEMBER (A)
HON'BLE MR. S. N. TERDAL, MEMBER (J)**

Neelam Devi, aged about 20 years,
W/o Ravinder,
R/o Bhuran, Near Shiv Mandir,
Bhuran, Jind, Haryana-126113,
Designation: Applied for Primary
Teacher, Group-B. ...Applicant

(By advocate: Mr. Dhruv Dwivedi)

VERSUS

Kendriya Vidyalaya Sangathan
Through its Joint Commissioner (Admn.)
18, Institutional Area, Shaheed Jeet Singh
Marg, New Delhi-110016. ...Respondent

(By advocate: Mr. Sameer Sharma for Ms. Rashmi Chopra)

ORDER (Oral)

By Shri K.N. Shrivastava, Member (A):

Pursuant to Annexure-A-1 Advertisement No.14 of Kendriya Vidyalaya Sangathan (KVS), inviting applications for various posts, including the post of Primary Teacher, the applicant applied for the said post. As per Annexure-A-1, online registration was started from 24.08.2018 and last date for registration was 13.09.2018, which was subsequently extended to 23.09.2018. The application's contention is that she attempted to apply online on 21st, 22nd & 23rd September, 2018 but she failed to do so due to glitches in the online system. The applicant, thereafter, sent an e-mail on 23.09.2018 to

the Joint Commissioner of KVS (page-57), but there is no response. The e-mail was followed by a complaint dated 28.09.2018 (Annexure-A10) addressed to the Joint Commissioner of KVS, but no action has been taken. Learned counsel for the applicant submits that the Annexure-A-1 notice was issued by KVS on 20.09.2018 is a testimony of presence of glitches in the online system. He further submits that in view of the genuine difficulty faced by the applicant, in uploading her application online, a direction may be issued to the respondents to accept her application off-line.

2. We have heard learned counsel for the applicant. The applicant has not applied online for the said post when the online system was available from 24.08.2018 to 23.09.2018. Nothing prevented the applicant to make a request within that period in case she was unable to upload her application due to alleged glitches in the online system. If the prayer made is to be granted, this shall amount to extending the last date of submission of the applications, which is not permitted under the law.

3. In view of the above, we do not find any merit in the OA and dismiss it accordingly. No costs.

(S.N. TERDAL)
MEMBER (J)

(K.N. SHRIVASTAVA)
MEMBER (A)

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